

Dr. Shyam Narayan Singh And Ors Vs Sanjay Kumar And Ors

Court: Supreme Court Of India

Date of Decision: Jan. 8, 2025

Hon'ble Judges: J. K. Maheshwari, J; Rajesh Bindal, J

Bench: Division Bench

Advocate: Manish Kumar Saran

Final Decision: Disposed Of

Judgement

Name,"Date of

notification","Absorption w.e.f.

the following date","Date of

superannuation

P1 - Dr. Shyam

Narayan Singh",13.07.2018,14.02.1983,30.11.2020

P2 - Dr. Krishna

Kumar Navin",13.07.2018,14.02.1983,30.04.2015

P3 - Dr. Mundrika

Prasad",18.08.2018,N/A,31.07.2009

P4 - Md. Gulam Samdani,13.07.2018,09.05.1988,30.09.2020

P5 - Dr. Shree Niwas

Pandey",18.09.2018,N/A,In service

P6 - Sri Harihar Prasad

Singh",13.07.2018,19.03.1986,30.11.2015

P7 - Sri Vidya Bhushan

Prasad",18.08.2018,N/A,31.01.2018

P8 - Sri Brij Bihari Singh,18.09.2018,N/A,31.01.2021

P9 - Sri Rajendra Pd.

Singh",13.07.2018,19.03.1986,31.01.2019

Prasad",13.07.2018,19.03.1986,31.12.2015

(vi) We make it clear that if the employees have submitted the joint claim of arrears of salary and pension in that event the issue of arrears of salary,,,

be governed by direction No. (ii) and of pension by direction (iii).,,,

(vii) In case, the parties feel dissatisfied by the orders of the Registrar/Vice Chancellor of the University, they shall be at liberty to take recourse as",,,,

permissible before the High Court.,,,

8. In view of the foregoing, the present contempt petition stands disposed of. Pending interlocutory application(s), if any, stands disposed of." ,,,